

Sl. No.	Measures
34.	Department of Land Resources shall in coordination with Ministry of Urban Development develop standard sale deeds before 31.01.2015.
35.	Ministry of Urban Development and Department of Land Resources shall implement reforms with respect to digitization of land records, municipal tax records and sub registrar's data and their integration.
36.	Ministry of Civil Aviation shall notify areas to be clearly identified wherein NoC from Airports Authority of India is required and host the same in website of the urban local bodies and the Ministry of Civil Aviation website.

#### **Anti-dumping duty on imports of a chemical**

1039. SHRI MOHD. ALI KHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India imposed antidumping duty of up to 168.76 US dollars per tonne on imports of a chemical, mainly used in textile and packaging industries from five countries including China and Iran to protect domestic players;

(b) if so, the details thereof; and

(c) whether anti-dumping steps are taken to ensure fair trade and provide a level-playing field to the domestic industry, if so, the details thereof and the present position thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Directorate General of Anti-dumping and Allied Duties (DGAD) conducts anti-dumping investigations on the basis of duly substantiated petitions filed by domestic industry alleging dumping of goods into the country causing injury. The basic intent of the anti-dumping measures is to eliminate injury caused to the domestic industry by the unfair trade practices of dumping and to create a level playing field for the domestic industry *vis-a-vis* dumped goods by re-establishing a situation of open and fair competition in the domestic market.

DGAD initiated an anti-dumping investigation in respect of imports of Purified Terephthalic Acid (PTA) from China PR, Iran, Indonesia, Malaysia and Chinese Taipei on 18.6.2015. Based on DGAD's final findings dated 9.6.2016, Department of Revenue has imposed anti-dumping duty in the range of US\$ 85.87 to 168.76 per MT on imports of aforesaid chemical from China PR, Iran, Indonesia, Malaysia and Chinese Taipei on 5.7.2016.